

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH,
JABALPUR

Original Application No. 74 of 2006

Jabalpur, this the 2nd day of February, 2006

Hon'ble Ms. Sadhna Srivastava, Judicial Member

P.K. Raghava, S/o. M.S. Mahir,
Aged about 42 years, Lower Division
Clerk, SECL, Kendriya Vidyalaya,
Jhagrakhand, Distt. Korea, Chhattisgarh. Applicant

(By Advocate – Shri S. Ganguli on behalf of Shri M. Sharma)

V e r s u s

1. Kendriya Vidyalaya Sangathan,
Through its Commissioner,
18, Institutional Area, Shaheed Jeet
Singh Marg, New Delhi.
2. The Dy. Commissioner (Admn.),
Kendriya Vidyalaya Sangathan,
18, Institutional Area, Shaheed Jeet
Singh Marg, New Delhi.
3. The Assistant Commissioner, Kendriya
Vidyalaya, Jabalpur Region, Regional
Office, GCF Estate, Jabalpur.
4. The Principal, Kendriya Vidyalaya,
SECL, Kendriya Vidyalaya,
Jhagrakhand, Distt. Korea, Chhattisgarh.
5. The Principal, Kendriya Vidyalaya,
Distt. Manendragarh. Respondents

(By Advocate – Shri H. Patel on behalf of Shri S.C. Sharma)



O R D E R (Oral)

By means of this OA the applicant seeks a direction to respondents to pay salary for the period from June, 2005 to October, 2005. However, there is also a prayer to grant yearly increment from 2001 alongwith interest.

2. The aforesaid reliefs are based on the facts that while the applicant was posted as Lower Division Clerk in Kendriya Vidhyalaya (in short KV), Jhagrakhand, he was temporarily attached to K.V. Bailadila, Distt. Dantewada, vide order dated 13th January, 2005. Further he was attached to K.V. Manendragarh. He was on medical leave with effect from June, 2005 to October, 2005. The leave application was forwarded by the Principal, K.V. Jhagrakhand to Assistant Commissioner, Kendriya Vidhyalaya Sangathan, Jabalpur for sanction of earned leave alongwith the original medical certificate. During this period he was not paid the salary. He filed a representation to respondent No. 3 for payment of salary. No order has been passed on the said representation. The applicant's second grievance is that the Principal, K.V. Jhagrakhand, did not allow him his increment. Therefore, he also requested for grant of yearly increment from 2001. Since his grievances have not been redressed by the respondent No. 3 he filed a representation to the Deputy Commissioner, Kendriya Vidhyalaya Sangathan, New Delhi, (respondent No. 2) dated 9.12.2005. The counsel for the applicant submits that a direction may be issued to the respondent No. 2 to decide his representation as contained in Annexure A-6 within a specific period.

3. The counsel for the respondents holding brief of Shri S.C. Sharma appears and submits that he has no objection if a direction is issued to respondent No. 2 to decide the applicant's representation.



4. In view of the submissions made by the learned counsel for the parties, I am of the considered opinion that the present OA can be disposed of at the admission stage itself by giving a direction to the respondent No. 2 to consider and decide the representation of the applicant dated 9.12.2005 (Annexure A-6) within a stipulated period. Accordingly, the respondent No. 2 is hereby directed to consider and decide the said representation of the applicant dated 9.12.2005, by passing a speaking, detailed and reasoned order within a period of two months from the date of receipt of a copy of this order. It is needless to say that I have not expressed any opinion on the merits of the case.

5. Accordingly, the Original Application is disposed of at the admission stage itself. However, no order as to costs.

Sadhna Srivastava
(Ms. Sadhna Srivastava)
Judicial Member

“SA”

पृष्ठांकन सं. ओ/न्या.....जबलपुर, दि.....
पत्रिलिपि अद्योगितः—

- (1) सचिव, उच्च व्यापारिय वार एवं विदेशम, जबलपुर
- (2) अद्येतद् दीप्ति निवास, यहु.....के काउंसल
- (3) प्रत्यक्ष निवास, यहु.....के काउंसल
- (4) विधायक विभाग, राजभवन वाराणसी
सूचना एवं अवश्यक कागजानुसार

M. Sharma D.W.O.

I.C. Sharma

D.W.O.

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For filing
6/2/06